

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 1538
ANSWERED ON 12/03/2025

REDUCTION IN NUMBER OF BLIND SPOTS

1538. **SHRI ARUN SINGH:**
DR. MEDHA VISHRAM KULKARNI:
SHRI JAGGESH:
SHRI IRANNA KADADI:

Will the Minister of **Road Transport and Highways** be pleased to state:

- (a) the expected timeline for completing permanent rectification of the remaining black spots out of 13,795 that have been identified on National Highways;
- (b) whether Government has any mechanism for public participation in identifying black spots;
- (c) the steps being taken to ensure better coordination between the Centre and States to reduce accidents on National Highways;
- (d) whether Government is considering the use of AI-based monitoring or sensor-based technology to identify black spots and enhance real-time road safety measures, if so, details thereof; and
- (e) the total complaints/ suggestions regarding dangerous roads stretches that have been addressed?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Certain locations on National Highways (NHs) are identified as black spots based on occurrence of certain number of accidents involving fatalities and grievous injuries. Government has taken steps for immediate short-term measures on such black spots like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. Long-term measures like improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. are also taken on such black spots as permanent rectification measures.

Rectification of black spots is a continuous process and temporary measures are taken on immediate basis. Out of total 13,795 black spots identified on the NHs in the country, long-term rectification has been completed on 5,036 black spots.

(b) The blackspots are identified by the Government based on the accident reports received from the concerned State Governments, meeting the criteria of occurrence of certain number of accidents involving fatalities and grievous injuries.

(c) In exercise of the powers conferred under Section 215 of the Motor Vehicles Act, 1988, vide Notification dated 07.08.2023, National Road Safety Council has been constituted under the Chairmanship of Hon'ble Union Minister of Road Transport and Highways having official Members of Ministers- in -charge of Road Transport of all States/UTs and Senior Officers from State/UTs, among others. Besides, review meetings are held with the senior officers of States/ UTs from time to time.

(d) & (e) Electronic Detailed Accident Report (e-DAR) Project has been established as a central repository for reporting, management and analysis of road accidents data. Government has also issued guidelines in February, 2024 for taking advance action for removal of accident spots on National Highways reported on e-DAR platform thereby enhancing real-time road safety measures.
